

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 18th day of January 2010

Civil Contempt Petition No. 74 of 2008
In
Original Application No. 424 of 2007

Hon'ble Mr. Ashok S. Karamadi, Member (J)
Hon'ble Mr. S.N. Shukla, Member (A)

Kadam Singh, S/o Late Kundan Singh, R/o Village -
Hashimpura, Post - Devaband, Distt: Saharanpur.

... .Applicant

By Adv : Sri O.P. Gupta

V E R S U S

1. Smt. Neelam Srivastava, CPMG, UP Circle, Lucknow.
2. K.D. Mishra, SSPOs, Mujaffar Nagar.
3. C.L. Naik, Sr. Post Master Mujaffar nagar.

... .Respondents

By Adv: Shri S.K. Mishra

O R D E R

By Hon'ble Mr. Ashok S. Karamadi, Member-J

Sri O.P. Gupta learned counsel for the applicant and Sri S.K. Mishra learned counsel for the respondents.

2. Learned counsel for the applicant stated that inspite of order passed in the OA, the respondents have not complied with the order by passing appropriate order on the representation of the applicant.



3. On notice the respondents have filed counter affidavit and stated that they have not received any such representation, as stated by the applicant therefore, they are unable to process the grievance of the applicant as contended in the contempt petition. This Counter affidavit has been filed by the respondent No. 2, posted as SSPO.

4. The applicant has filed rejoinder affidavit. In the rejoinder affidavit the applicant has brought on record his representation filed on 06.06.2008, which is having stamp of the office of the respondents dated 06.06.2007 (Annexure RA-2). Thereafter, the respondents have not filed any reply to the same, even though it was filed on 10.12.2008. In the absence of appropriate assistance on behalf of the respondents as their counsel are changed, When it is verified from the record after hearing the learned counsel for the applicant, applicant's counsel stated that his grievance is with regard to the representation, which is on record before the competent authority and as they have not decided hence request for the disposal of the same.

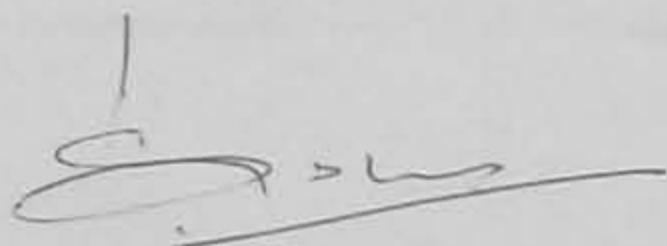
5. In view of the submission made on behalf of the learned counsel for the applicant, and on seeing the record we think just and proper, and for ends of justice we direct the respondent No. 2 to consider and dispose of the representation of the applicant dated



06.06.2007 which is produced as Annexure RA-2 by passing reasoned and speaking order within a period of four weeks for the date of receipt of copy of this order failing which necessary action will follow.

6. With the above direction this contempt petition is disposed of. Notices issued to the respondents are discharged.

7. Copy of this order be communicated by the learned counsel for the respondents who is present in the Court today for communicating this order to the respondents for passing appropriate order within time stipulated above, failing which serious action will be taken up. Liberty is also given to the applicant to revive the contempt petition in case the respondents not complied with the order.



Member (A)

/pc/



Member (J)